

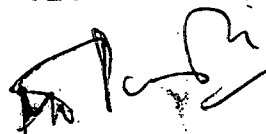
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Date : 30.12.1988.

Mr.A.N. Chaudhari, A dvocate
appeas for the applicant.

Mr.P.R. Pai, Advocate appears
for the Respondents.

By consent adjourned to
13/1/1989 for reply and further
directions as a last chance.

No notice to either side.


Dy. Registrar.

Date: 13.1.1989.

Mr. A.N. Chaudhari, for the
applicant. Mr. P.R. Pai, for
the respondents.

By consent adjourned for
reply and directions on 15th
February 1989.

Date: 15.2.1989.

Mr. A.N. Chaudhari, for the
applicant. Mr. B.T. Bhalerao,
Head-clerk, from D.R.M.'s Office,
Central Railway, Bombay is present
on behalf of the respondents. He
says that the reply is not yet
ready and requests to grant two
weeks time for filing the reply.
However, the Advocate for the
applicant objects that sufficient
time has been given to the
respondents but they have failed to
file the reply. He, therefore,
requests to refer the matter ~~before~~
the Tribunal for Orders.

Place this matter before the
Tribunal for orders on 24th
February 1989.